

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH
(CIRCUIT AT PORT BLAIR)**

No. O.A. 351/1514/2018

Date of order: 04.06.2019

Present: **Hon'ble Ms. Bidisha Banerjee, Judicial Member**
Hon'ble Mr. N. Neihsial, Administrative Member

Shri Jose P John,
S/o Late P.K.John
R/o Jayesh Villa, Bird Line,
Prothrapur, Port Blair-744103
Working as in the capacity of
Assistant Engineer,
Andaman Public Works department,
Presently posted at Chief Engineer's Office,
Nirman Bhawan, APWD, Port Blair-744101.

.. Applicant

-Versus-

1. The Union of India
through the Secretary to the
Ministry of Home Affairs,
New Delhi – 110001.
2. The Secretary
To the Hon'ble President of India,
(Appellate Authority),
Rashtrapathi Bhawan,
New Delhi-110001.
3. The Lieutenant Governor,
(Administrator),
AN Islands, Port Blair-744101.
4. The Chief Secretary,
A&N Administration,
Secretariat, Port Blair-744101.
5. The Principal Secretary (APWD),
A&N Administration,
Secretariat, Port Blair-744101.
6. The Chief Engineer,
Nirman Bhawan, APWD,
Port Blair-744101.

.. Respondents

For the Applicant : Mr. R. George, Counsel

For the Respondents : None

O R D E R (Oral)

Ms. Bidisha Banerjee, Member (J):

Heard Ld. Counsel for the applicant.

2. None appears for the Respondents despite service of notice.
3. The applicant, who is working as Assistant Engineer and is presently posted at Chief Engineer's Office, APWD, has filed this O.A. to seek the following reliefs:

"a) A mandatory order directing the Respondent no.2 to dispose of the appeal dated 01.10.2018 filed by the applicant to the Hon'ble President of India against the order dated 22.08.2018 vide No. 2800 (Annexure "A-4") issued by the respondent No.3 i.e. Lieutenant Governor (Disciplinary Authority), A&N Islands as expeditiously as possible, more specifically within a period of six months or as this Hon'ble Court directs.

b) An order directing the Respondent authorities to certify and transmit the records relating to the instant proceeding so that the concessionable justice be rendered to the applicant.

c) Any other appropriate relief or reliefs, as Your Lordship may deem fit and proper."

4. At hearing, Ld. Counsel for the applicant drew the attention of this Bench to the pending appeal dated 01.10.2018 addressed to the President of India and prayed for a direction so that the appeal is disposed of expeditiously. Hence, nothing remains for adjudication in this matter at this stage.
5. We dispose of the O.A. upon direction to Respondent No.1 to communicate the decision taken on the appeal within a period of two months from the date of receipt of copy of this order.

N. Neihisal
Administrative Member

(B. Banerjee)
Judicial Member

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